

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 398 of 2018

Dated: 20th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Azure Power Venus Private Limited

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Aniket Prason
Mr. Abhishek Kumar
Mr. Rahul Chauhan

Counsel for the Respondent (s) : Ms. Anushree Bardhan
Ms. Poorva Saigal
Ms. Tanya Sareen
Mr. Pulkit Aggarwal for R-2

ORDER

Admit.

The learned counsel, Ms. Anushree Bardhan, accepts notice on behalf of the second Respondent and undertakes to file her vakalatnama in this case within two weeks and further prays for four weeks time to file her reply in this case.

The learned counsel, Mr. Aniket Prason, appearing for the Appellant also prays for four week's time thereafter to file his rejoinder.

Respondent Nos. 1 and 3, though served, are unrepresented.

Submissions of the counsel for the second Respondent, as stated supra, are placed on record.

The counsel for the second Respondent is permitted to file Vakalatnama in this case by 05.03.2019. The counsel for the second Respondent is also permitted to file the reply in this case on or before 20.03.2019, after duly serving copy to the counsel for the Appellant.

The counsel for the Appellant is permitted to file his rejoinder to the reply to be filed by the counsel for the second Respondent on or before 16.04.2019, after duly serving copy to the counsel for the second Respondent.

List the matter on **23.04.2019**, as agreed by the counsel for the Appellant and the second Respondent.

(Ravindra Kumar Verma)
Technical Member

vt/pk

(Justice N.K. Patil)
Judicial Member